
(2022) 01 TDSAT CK 0047

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition No. 3 Of 2021 With Misc Application 177 Of 2021

Nxtdigital Limited (formerly Known As Grant Investrade Limited)

APPELLANT

Vs

Colva Satellite Services And Ors

RESPONDENT

Date of Decision : 21-01-2022

Acts Referred:

Citation : (2022) 01 TDSAT CK 0047

Hon'ble Judges : Shiva Kirti Singh, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Vandana D Jai Singh, Nittin Bhatia, Nasir Husain

Final Decision : Allowed

Judgement

Heard learned counsel for the petitioner and learned counsel for respondent no. 4 in respect of M.A. no. 177 of 2021 whereby respondent no. 4 has

prayed for its deletion from the array of respondents. Such prayer for deletion by a rival MSO arrayed as respondent no. 2 in many petitions has been

allowed by various orders passed recently by this Tribunal.

Learned counsel for respondent no. 4 has relied upon order dated 9.11.2021 passed in M.A.No. 76 of 2021 arising out of BP No. 107 of 2021. This

Tribunal finds that the facts and submissions are almost similar and hence, following the earlier orders, the prayer for deletion of respondent no. 4 is

allowed. The M.A. is accordingly, allowed and disposed of. Amended memo of parties should be filed by the petitioner within three weeks.

On behalf of respondent nos. 1 to 3 Mr. Nittin Bhatia has already filed a reply. As prayed, four weeks' time is granted for filing rejoinder.

Post the matter before the Court of Registrar on 23.2.2022 for passing necessary

orders and directions to make the petition ready for hearing.